

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 12**  
**(IB)-443(PB)/2019**

**IN THE MATTER OF:**

Rahul Gyanchandani & Ors.

.... Applicant/petitioner

Vs.

Parsavnath Landmarks Developers Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 27.11.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant: Mr. Rajesh P., Adv.

**ORDER**

**CA-156(PB)/2020:-**

Learned counsel for the applicant-the corporate debtor applies for withdrawal of the application. The request is accepted.

The application stands disposed of as withdrawn.

— sd —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

— sd —

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

08.01.2020  
Aarti Makker